

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, AT CHENNAI

Original Application No. 181 of 2021

IN THE MATTER OF

Vivekananda Nursery and Primary School Rep.

By its Correspondent, Kallakuruchi Dist.

.....Applicant

Vs.

The State Level Committee, Governed
by The Principal Conservator of Forests,
Government of Tamil Nadu, and others

.....Respondents

Report filed by the Fifth Respondent.

I, S.Saravanan, Son of Thiru.P.Sivashanmugam, aged about 44 years and working as District Officer, Fire and Rescue Services Department, Kallakurichi District and having office at Kallakurichi, do hereby solemnly affirm and sincerely state as follows.

1. The application filed by the applicant as against the Tamil Nadu Fire and Rescue Services Department is false, frivolous and vexatious.
2. The Tamil Nadu Fire and Rescue Services Department issued NOC to the 9th respondent namely Selvam, for the purpose of running a saw mill, which is situated in S.NO:142/2 A1, Munivazhai Village, Sankarapuram Taluk, Kallakurichi District, (Formerly Villupuram District.)

3. I further state that, as per the terms and conditions of Tamil Nadu Fire and Rescue Services Department NOC had been issued on 04.09.2020 NOC NO:8479/a2/2020. The said NOC is valid for a period of one year from the date of issuance. As per the conditions the period of NOC expired on 03.09.2021.
4. I further state that there is no ulterior motive for issuing the NOC. NOC had been issued only after the compliance of the terms and conditions. The 9th respondent did not come forward for renewal of NOC to this year. I am ready to obey the order of the Hon'ble Tribunal.

Solemnly affirmed and signed before me on this

October 2021 at Chennai.



**District officer
Fire and Rescue Service,
Kallakurichi.**

(C.S. SARAVANAN)